723 Manipur Land Revenue [11 AUG. 1960] & Land Reforms Bill, , i

SHRI B. N. DATAR: Yes.

RAJKUMARI AMRIT KAUR: Has that been looked into carefully?

SHRI B. N. DATAR: That has been looked into and it has been fixed with an eye upon its being an economic unit so far as the family unit is concerned. That has been fully looked into.

SHRI B. D. KHOBARAGADE: The Bombay Government has framed rules giving priority to the Scheduled Caste and Scheduled Tribe landless labourers. Is there any difficulty in incorporating those provisions in this Bill itself as the Bombay Government has done?

SHRI B. N. DATAR: There is no need for such a provision at all. As the hon. Member will have seen, there are certain Harijan families which have built their own huts on certain lands. We have made provision for them; it is not necessary to 'Harijans' because mention would all come under the expression 'landless persons'. Therefore, I would submit that what has been done is quite sufficient.

SHRI B. D. KHOBARAGADE: difficulty is that the officers do not care to enforce the laws.

SHRI B. N. DATAR: Let me now finish. I would not go through the statement that I have before me regarding the various States. So far as Orissa is concerned, already a Bill has been passed by them and it is awaiting the assent of the President. An hon. Member said something about Punjab. So far as Punjab is concerned, in the PEPSU area for the first 25 standard acres we have given 12 times the fair rent; for the next 25 acres, nine times the fair rent. Further on they say 90 times the land revenue. That is what they have stated. In respect of banjar land it is 45 times the land revenue. Therefore, Sir, you will find that what has

been done is reasonable taking into account the limited needs of persons who cultivate and from whom lands have to be taken and the larger interests of the society and the necessity of seeing to it that landless persons, co-operative societies etc. are provided with land.

MR DEPUTY CHAIRMAN: The auestion is:

"That the Bill to provide for the imposition of a ceiling on holdings in the Union Territory of Delhi and for matters connected therewith, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

CHAIRMAN: Mr. DEPUTY shall now take up clause by clause consideration of the Bill.

Clauses 2 to 28 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI B. N. DATAR: Sir, I move:

"That the Bill be passed."

The question was put and motion was adopted.

MANIPUR LAND REVENUE AND LAND REFORMS BILL, 1960

THE MINISTER OF STATE IN THE . MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Sir, I beg to move:

"That the Bill to consolidate and amend the law relating to land revenue in the Union Territory of Manipur and to provide for certain measures of land reform, as passed by the Lok Sabha, be taken into consideration."

Sir, here we come across a larger Bill, more or less a consolidatory Bill to a certain extent. Manipur, as the

## [Shri B. N. Datar.]

llouse is aware, is one of the territories of India and formerly it was part of a native State and conditions even regarding normal revenue administration were far from satisfactory. After integration attempts were made to apply certain other Acts from Assam or from otner States of India but it was considered that the peculiar conditions of Manipur required an Act or legislation by itself. That is why after considering to what extent the other Bills were useful, after considering the peculiar needs of Manipur, Government have now come forward with a Bill which, as I have stated, deals with the guestion of land revenue administration, with the question of land reforms to the extent necessary and two other matters, namely, the question of ceiling and the question of avoiding fragmentation of land. These are the various provisions which have been included in the present Bill.

Now, may I also point out that so far as land revenue administration is concerned, though the Bill by itself appears to be rather bulky, most of the provisions are taken from other State Acts or Revenue Codes. An attempt has been made to place on the Statute Book an Act which can deal with land revenue administration in all its aspects. A survey of the land, the rights of private land owners, the record of rights mutations, all these things will have to be provided for. The land was not properly surveyed and settled. That is the reason why the Government have already at considerable cost started the process of a cadastral survey of all the lands and in the course of the next few years, the whole thing will be complete. There is a seven-year programme in this connection. If, for example, the land reforms have to be effective and ceiling and other things have to duly come into force, what is essential is that there ought to be proper legistation dealing with the modern system of land revenue administration. That

is the reason why a number of clauses have had to be introduced in this Bill solely for the purpose, as I have stated, of having a consolidated Act dealing with the various aspects of land revenue.

Then, Sir, I may also point certain peculiar conditions in Manipur. So far as Manipur is concerned, it consists of a valley where we have got agricultural land. There are also hilly areas. Now, it had been made clear in the amendment that introduced and accepted by the other House that this applied only to the valley, because the lands were mostly in the valley. Then, Sir, the lands are fairly of a good quality and here unlike Delhi or unlike even Tripura, there are no fundamental differences between land and land. The generally is paddy land or jute land to a certain extent. Therefore, this territory it is not necessary to fix what may be called a standard acre, inasmuch as I have stated that the land is fairly good. We have fixed a ceiling of 25 acres for a family and double of 25 acres is the highest so far as a bigger family is concerned.

Then, we have also taken into account the question of rent. are two classes. Those who are actually in possession of land are known as raiyats or pattadars. There also others who are working under them as tenants. They are called under-tenants or under-raiyats. usual principles that we have The followed either in the case of Delhi Land Revenue Act or to a certain extent in the case of the Delhi Land Holdings (Ceiling) Bill, which has just been passed, have also been introduced here, with certain changes required by the local conditions. Here also may I point out that ejectment by landlords, in anticipation of land reform legislation, was stopped early as 1956 and in that case first the South Canara Act of the then Madras State had been introduced. .t was found that it was not suitable in all respects. Therefore, a Bombay Act, passed after reorganisation, the

Bombay Vidarbha Region Agricultural Tenants Act was also introduced this new there. As I have stated, Act also was not of great use. is the reason why the present Bill has been brought forward and here the rights of owners or pattadars have been fully assured in all respects. They have become full owners. Here, permanent, heritable and transferable rights also are given to them. Then naturally as in other cases, for personal cultivation certain categories can recover land, for of persons example, disabled persons and others also, as I have pointed out, after this transfer on or after the particular date when for the first time, ejectments were stayed. That is the most important date. Here also, as in the case of Delhi, we had to use a certain date. Some objection was earlier raised. When the Government's intention or proposal to bring in legislation on this subject was first known, in the case of Delhi it was announced in Parliament. In other cases it was announced either in the Gazette or public. Those dates the important. That is materially the reason why this date 6th March, 1956 in the case of Manipur has been considered as an important date. An that hon. Member suggested the transfers might take place at any time but he forgets, human nature what it is, especially when legislation is likely to certain brought forward, people in anticipation of that event, with a view to defeating that particular legislation All make certain transfers. transfers cannot necessarily be called bona fide transfers. It is under these circumstances that Government had to fix certain dates. If any transfer took place after that date, we did not say that the transfer was to be completely invalid. But certain equitable considerations have to be taken into account. That is the reason why in all these three Bills, the expression that has been used is "disregarded" with regard to the object that such Bills have in view. If the transfer offends against the proper

operation of such Bills, then naturally it will have to be disregarded. But we have laid down equitable principles as to how a proper division can be made between the interests of the transferer and the transferee in such cases. The overriding consideration is naturally the fixation of ceilings and, therefore, to the extent it becomes necessary, it will have to be avoided.

Then, Sir, about personal cultivation also, it is not necessary for me to deal with it. But I would point out one circumstance that is of a peculiar type so far as Manipur is concerned. hand the one 18 ıţ essential that raiyats who desire to cultivate their land. who desire to possess land for personal cultivation ought to be in a position to take land from the person who is actually occupying it. Now, if this principle were to be given full effect to, a very large number of occupants of these lands would have been affected. My impression is that about sixty thousand people would have been affected. That is the reason why we have introduced in the present Bill a provision to the effect that in considering the question of personal cultivation, though it is true that they are entitled to have land, the persons in actual possession should not be immediately evicted, unless some alternative arrangement has been made for them. Thus you will find that proper care has been taken to see that the person in actual possession is not evicted, unless suitable alternative arrangements have

been made for him. Then the 4 P.M. question of rent also arose in certain cases. We were of the view that in view of the peculiar conditions in Manipur, one-third should be the rent, but the Joint Select Committee considered that we should follow the same principle that followed in other cases; for example, one-fifth should be considered as constituting the net rent of a particular land. That also we have accepted, and we have done so.

Then, as far as the ceiling is concerned, as I have stated, it is 25 acres [Shri B. N. Datar.] for a family of 5. We have increased it to 50, which is the highest.

Then, Sir, we have also made a proper provision on the same lines as the De!hi Bill so far as compensation is concerned. Thereafter we have stated that the land should be taken possession of and should be used only for the purpose of helping those who are not in possession thereof.

Other provisions are of an usual nature, and therefore they need not be taken into account, excepting this that I would invite your attention to clause 119(3), which says:

"Where any order for eviction has been made against a tenant on the ground specified in clause (a) of sub-section (1), then, notwithstanding such order, the tenant shall, until he is provided with alternative land in accordance with the rules made in this behalf be entitled to retain possession of the entire land held by him as a tenant..."

the individual unit has been taken into account-

"in any case where the area of tenancy together with any other land held by him does not exceed 1.25 acres in area."

That has been purposely introduced.

Then, in respect of compensation also we have followed the same principle of giving 20 times the net annual income from the land as the quantum of compensation.

Other provisions are of a more or less usual nature. They may be found in similar Acts. Therefore, I submit that so far as this Bill is concerned, it constitutes a great improvement upon, firstly, the land revenue administration law, and secondly, upon the tenancy law. Se far as the ceiling is concerned, taking into account the conditions obtaining there, we have fixed it at 25 acres as the minimum for a family of 5 and 50 acres as the highest.

The question was proposed.

BHUPESH GUPTA Bengal): Sir, I would like to make only a few observations. I do not wish to speak much on this Bill because the matter had also been discussed earlier in this House. I think one of the suggestions we made was that the Minister should consult the local people and make improvements on the measure which is intended, as far as the Government is concerned, to bring some relief to the peasantry and set right the agrarian system to some extent in that particular State. Unfortunately, I find from the various papers that the work of the Select Committee has not been productive of such positive results.

Now, Sir, the idea of the Bill is good, that is quite clear, and we would have liked it to be better so far as these provisions went. First of all, I would like to point out that the ceiling here appears to be too high.

SHRI P. D. HIMATSINGKA (West Bengal): Too high or too low?

SHRI BHUPESH GUPTA: Still high. I do not say that everybody would consider it too high, but considering the need for distribution of land and the paucity of land and considering the large number of people who are land-hungry, I think it is necessary to go into this question somewhat differently and bring the ceiling down a little so that more land could be made available to the tillers of the soil.

As you know, Sir, Manipur has its own distinct culture, and they are a very proud people that way, but they are extremely poor. They are an industrious people, specially their womenfolk, and naturally if we can utilise this labour force in the countryside by proper reorganisation of agriculture, it would be good for Manipur.

In this connection I might point out that Manipur which had been a surplus State—not surplus that way, but

732

73 I

it was self-sufficient in the matter of food--has nowadays due to the policies of the Central Government become a deficit State. Recently, I think it was in May last, I was there myself. went to Manipur and stayed there in other connection, and I had occasion to discuss this land question with some people, though I could not devote much time to this as an agitation was on. I found that there was very great complaint about the food situation there, and during the Chief Commissioner's regime no steps have been taken to improve the food situa-Here was an opportunity at tion. least to reorganise agriculture in such a manner that the problem of food could be taken in hand. The Government has missed this opportunity. Now it is a very bad thing for Manipur to become a deficit State. They say "In the days are starved. of the Rajah we were not deficit in the matter of food. We had very limited requirements. We used to produce certain handicrafts. They were excellent things, as you know, and we sold them, and at the same time we could have just enough food for us, for the State". Today they say that they have been rendered a deficit area and they have to be dependent on certain other people. It is an artificially created scarcity, to some extent, I know, but at the same time unless the land question is gone into. I do not think that we can solve the problem, although I do concede that if we take vigorous and effective measures against the profiteers and hoarders, probably the situation will improve somewhat.

Then, Sir, with regard to the question of the under-raiyats they should They should have the same rights. be treated for all practical purposes as raiyats, occupancy raiyats and so on. I understand that a large number of them may be adversely affected if this particular measure is not properly implemented and if the provisions remain what they are today. I thought that the Select Committee would go into this question and study this thing. Evidently the Select Committee has not done it that way.

Then, Sir, the question of resumption comes. Here again, the right of resumption is very very important. As a result of the operation of these particular provisions, immediately after the enforcement of the Act, a number of under-raiyats are liable to be evicted from land. People tell us and we also find that on the face of it it is likely to happen. I wish that this matter also was gone into. We have not given amendments here because we know that within the short time available there is not much point in giving amendments, but at the same time I would like the Government to consider this thing so that they can bring amendments themselves before the House. It is important that these under-raiyats are protected. Then the right of the under-raiyat is to be acquired by paying "najrana", premium, etc., to the landowner according to the customs and conventions of the locality. Such under-raiyats are raiyats and so far as their rights on the land are concerned, there should not be any threat to their land and the land must be retained. I do not get a clear assurance from the Bill that the operation of the Bill would be such as to protect the under-raivats and that their rights would be retained in their hands.

Then there is another category of people who have been in occupation of their lands for ten years or so. Now, such people, whatever their status is-some of them are underraiyats again-should not be evicted from the land on technical or legal That is another question which should have been taken into account from the point of view of the realities that exist in Manipur. I need not go into these things very much because these are very well-known going there facts there. Anybody would be at once confronted with the problems that those people are facing.

Then the question of revenue and other things comes. Here again the

[Shri Bhupesh Gupta.] matter should be approached from the point of view of the poorer sections of the community. If you go to Imphal or Manipur, you will find that there are large sections of people who are extremely poor but they can contribute to the building up of that underdeveloped area provided they are given additional incentive and inspiration in this matter. That is not being In this connection, too much power has been reposed, under this Act, in the hands of the officials, those people who would be administering these measures, officials, bureaucrats. Now I have a very strong complaint against the administration in Manipur. Personally, after coming from there, I wrote a number of letters-I think at least one long letter-to the Home Minister, pointing out the drawbacks in the administration. It is a kind of thoughtless, unimaginative. inhuman and corrupt administration that goes on there. Now, I know that our Treasury Benches will be somewhat shocked when I say these things. But if you go there to Manipur, you will find that the people who have been entrusted with ample powers under this Act are the very people who have roused almost the entire people against themselves, a distinction which is very difficult to achieve for a man with ordinary common sense or ordinary virtues or vices. It requires a very high calibre in the field of vice or virtue to rouse the entire people against oneself. what has happened. I do not bring in any personal thing. For instance, when I went there, I wrote to the Home Minister. Five jeeps following a very innocent person like me. I do not know wherefrom . . . .

## SHRI P. D. HIMATSINGKA: Jeep?

SHRI BHUPESH GUPTA: Police in jeeps, one with a wireless set and all that. I wrote to the Home Minister saying that these were your officers. He said, they were going to some pro-Of course, not. In order to make sure whether they were following me, I stopped suddenly, turned right, left, gave them way, and I was absolutely convinced; they were dog-This is the kind of officialdom that you have got there. Five Chief Commissioners have come to Manipur, four have left and the fifth is there. Every one of them has let down Manipur; every one of them has hit the peasant; every one of them has struck the people of Manipur in a very cruel manner. And they ask us, "Did you abolish the monarchy as they call the Rajah's regime in order to present us in a platter to the tyranny and the limitless oppression of the regime of the Chief Commissioner?" To that I do not find any answer. Let him go there and see things for himself.

SHRI B. N. DATAR: Sir, how all these are relevant. I cannot understand. If he is making some general suggestions, it is all right but how can he make all those charges and insinuations?

SHRI BHUPESH GUPTA: Yes, I do make them because these are the very people to whom you have given power under this Act. You do not get excited about the charges. You can countercharge me if you like. are the very people who have been ample invested with powers administration. Every part of the Manipur administration permeates with limitless corruption, take it from me, and I would ask hon. Members opposite, any twenty, ten or five of them, to go there—the Congress party can go there unilaterally—and make investigations there, and they would find out because I believe that there are many honourable men, and women That is the position. Therefore, in this context this kind of thing will not do. Demands have come forward for a responsible Government, for a legislature and a ministry responsible to the legislature. Such an institution should be created so that halting measures such as these can be implemented. But unfortunately this Government is trying to suppress demand, letting loose a reign of terror violence directed against the people. And he gets boquets and I

get charges. You pass some good measures; though limited, they are good in a way; there are some good features. I do not deny that but they will be put into polluted, corrupt hands and they will make nonsense of this measure and continue to tyrannise and oppress the people of Manipur.

I do not want to say anything more. I would only say that there are . . .

MR. DEPUTY CHAIRMAN: There are five more speakers. Mr. Lokanath Misra.

SHRI BHUPESH GUPTA: Yes, I know.

MR. DEPUTY CHAIRMAN: I have called the next speaker.

SHRI BHUPESH GUPTA: I do not want to speak, but that is not right.

Mr. DEPUTY CHAIRMAN: What is not right?

SHRI BHUPESH GUPTA: You have given one hour and thirty minutes, and you have finished the other Bill earlier.

MR. DEPUTY CHAIRMAN: We have exceeded the time for each of the Bills by about an hour or so.

SHRI BHUPESH GUPTA: There is no need for you to think that on this Bill you will have one and . . .

MR. DEPUTY CHAIRMAN: I have got six names before me.

SHRI BHUPESH GUPTA: You have names. Anyway, I will be very sorry if you take longer time. But I think you wanted it.

SHRI LOKANATH MISRA (Orissa): Mr. Deputy Chairman, I have the pleasure of welcoming this Bill even though it has been presented quite late. It should have been done much

412 R.S.—6.

earlier, but all the same, something and it is definitely has come to us better than nothing. The spirit in which this Bill has been brought forward is definitely to be welcomed. But I cannot say that the pattern is quite satisfactory. The pattern somehow seems to me to be somewhat arbitrary. It should have been done on an economic basis. Now. pattern has been that while in case of Delhi, the ceiling has been put at a different figure, in the case of Manipur, it has been something else and in the case of a third Centrally administered area, probably it will be something else. The area of the land should not have been taken into consideration. That is my point. The consideration should have been the yield from the land and according to the yield from the land, the ceiling should have been fixed. But somehow, since it has come in some shape, I definitely appreciate the spirit and welcome it.

Regarding taxation, I am going to give my own suggestions. There are canons of taxation. The different points are that there must be a certainty, there must be convenience of payment and thirdly, there must be economy of collection. We are now going to introduce some reforms in an area which was not being administered like this, and when we start a new thing, we should try our best to make it a model one so that the other States of India can also follow it up. Now, while considering land revenue these canons should, as far as practicable, be adhered to. Of course, the people of India are law-abiding, and once it is in black and white in the Gazette of India. they abide by the law. Therefore, the certainty is there and Government is definitely getting the land revenue. But what I am saying is about the convenience of payment. We are now making each person who owns land, whether it is half acre or one acre or two acres or three acres

[Shri Lokanath Misra.]

or a thousand acres, to pay something. We are making them to pay. Thirdly, comes the question of economy of collection. Since every-Thirdly, comes one has to pay, the staff has definitely to be more than if there would have been some restrictions on the number of rent-payers. My suggestion is this. I do not know how far that will be appreciated. There are jurists in this House; there economists in this House; there agriculturists in this House. I only put forward my suggestion so that they might consider it in its proper perspective. The suggestion is that up to a certain limit of yield the land should be free of any rent. It was the expectation of the peasants during the war of independence and it was the commitment then of the party now in power that they would make peasants' land rent-free. They did not commit themselves as to the extent of it but their general commitment was that when India got independence, many of the peasants would be enjoying rent-free land. So, if up to a certain limit of yield Government would think of taking no rent and if beyond a certain limit progressive taxation would be resorted to, then, even in that case there would be no deficit. The deficit would be met all the same and the poorer people would enjoy a benefit which they have up till now not been assured. I am sorry that now the ceiling has been fixed at 25 acres. There may be hilly lands, there may be lands which do not yield as much as lands in the valley. All the same it has been arbitrarily fixed at a certain limit. It should be according to yield. A family having an income of Rs. 1,500 from land should have to pay any rent but somebody who has an income of Rs. 15,000 from land would have to pay according to the system of progressive taxation, and the progressive rate would be such that it would be uneconomic for him to keep such an enormous amount of land. Now, Bhoodan has become almost a failure. I say it has

almost become a failure, because Bhoodan has got lands which have been waste lands mainly. We have been trying socially, we have been trying legislatively somehow make it a socialistic pattern society, and if not in the first, in the third or fourth time the attempt has been somehow to socialise land. But even then it is going to create only confusion. Bhoodan has not been serve the able to purpose. legislations in different States not been able to decide the issue. But I think, if this measure would be resorted to, there would be some kina of decision, because it would not be economic for some people who now own some land to keep more land. There would be a certain limit. Beyond that it would be uneconomic for them to keep lands, and at the same time the peasantry would enjoy a benefit. The peasantry, as has been reported and as is known to the hon. Members of this House, constitute about 75 per cent. of India, and if they get a benefit like this, probably they would be very happy with this Government. At the same time Government will not have to lose anything. By this progressive taxation they would make up whatever they lose otherwise. Even if they lose something in spite of progressive taxation, they should not mind it. because they are giving a benefit to the maximum number of people, and democracy means maximum benefit to the maximum number.

Dr. W. S. BARLINGAY (Maharashtra): You mean we need not have any ceiling.

SHRI LOKANATH MISRA: No ceiling is necessary because beyond a certain limit it would be uneconomic to keep more land. Government have experts and they can find it out.

SHRI JASWANT SINGH (Rajasthan): Like too much money.

powers given to them. Lands have also been divided for different purposes, and rent will be fixed according to the purpose to which the land will be put. That is only reasonable; if the land is put to agricultural use. it will pay a particular rate of rent. Similarly if it is used for commercial purposes or building purposes, payment that is to be made will be different. Similarly, Sir, I find that an attempt has been made to provide for all possible contingencies, and a proper survey has also been provided. Power has also been given entertain claims of persons, who entitled to be recorded as owners. and to correct bona fide mistakes, if there are any.

Then, Sir, there is provision appeal and revisions also. All these provisions have been very appropriately made and I think it is a step in the right direction to provide for all that is necessary for a place where revenue and land reforms are being introduced for the first time in a comprehensive manner, and I welcome the Bill.

Sir, ceilings on land holdings have also been provided. I do not agree with my hon. friend, Mr. Bhupesh Gupta, that the ceiling provided here is on the higher side. As a matter of fact, as you know, Manipur has been, as it used to be called, a surplus area which has been supplying lot of rice to other areas in Assam and it is only proper that things should not be very much upset which will affect production. Power has also given for giving exemption in certain cases where it might be necessary.

Also, arrangement has been made that fragmentation may be prevented. For that purpose transfers and partition of holdings have been restricted in the manner provided in the Bill. I generally approve all the provisions in the Bill.

भी निरंजन सिंहः (मध्य प्रदेश) : उपसभापति महोदय, जैसा कि माननीय मंत्री जी ने कहा कि बहुत से रेवेन्य्

SHRI LOKANATH MISRA: I have a grievance in this connection. the case of other people whose professions are less productive they are enjoying their first Rs. 3,000 income free of income-tax. I mean to that incomes up to a limit of Rs. 3,000 are free from any tax, but the first rupee of the agriculturist is being It may be one-hundredth of taxed. a naya paisa per rupee; all the same the first rupee of the agriculturist is There should be some being taxed. agriculturist consideration for the who produces, who toils in his own land to feed others. And on consideration if the hon. Minister and the hon. Members will view matter, I think they will agree with me in my suggestion that there should be some limit of yield which should be rent-free. And since we are going to make reforms in Manipur for the first time, it should be an exemmeasure, and if such exemplary measure is brought into being in Manipur, I hope it would be an eye-opener to all the other States. Centrally administered areas should always have exemplary or model measures so that the States could take it up, the measures that suit them. With all this I again humbly submit that this should be given least some amount of care and consideration so that the agriculturists do not go without a benefit to which they are entitled. Thank you, Sir.

HIMATSINGKA: SHRI P. D. Sir. this Manipur Land Revenue and Land Reforms Bill is a comprehensive measure and it attempts to settle all the matters connected therewith in a reasonable manner. All possible provisions have been made to that equitable arrangement is made, proper settlement of land and land revenue made and the rent fixed is also reasonable and that it works out equitably in the interests of everyone.

Sir, Chapter II provides different revenue officers who be appointed for the purpose and the

## [श्री निरंजन सिंह]

एैक्ट्स को देख कर के, समेट कर के, स कट को बनाया गया है इसलिये में उन्दीं चीजों को लेना चाहता हूं जो हमने नकज तो कीं परन्तु नकल ठीक नहीं उतरी ।

सबसे पहले उपसभापति महोदय, मैं वेसिक हे. डिडंग और फेमिली हो टिडंग के सम्बन्ध में कहना चाहता हूं--- केनिली होत्डिंग, इकानामिक होत्डिंग जिस को हम कह सकते हैं। लेकिन यह बेसिक होत्डिंग एक नयी चीज यहां पर डाल दी गई है। दूसरे प्रान्तों में भी, खास तौर पर दिल्ली प्रान्त में इकानामिक होल्डिंग कह कर कहीं ग्राट एकड़ ग्रीर कहीं दस एकड़ रखी गई है श्रीर उसका पार्टीतन नहीं हुया । लेकिन वहां पर फ्रीगमेन्टेशन के नाम पर एक बेसिक ह्वोल्डिंग ढाई एकड़ कर दी गई है। यह वयों किया गया, समझ में नहीं श्राता । में जब पार्टीतन के सबत्र में बेलुंगा वब उसके बारे में विस्तृत रूप से कहूंगा।

उपसभापति महोदय, पेज ३ पर "एक : लेनेशन" में ीयरबाई विलेज लिखा हुम्रा है। जो भ्रादमी उस गांव में रहता है या उस के पास रहता है वही जमीन का मालिक हो सकता है, यह कहने की जरूरत ही नहीं है। जो एब्सेन्टी लैन्डलार्ड है वह कल्टिबेट नहीं कर सकता । नीयरबाई का मतलब एक मील हुआ, चार मील हुआ, छः मील हुपा, इसकी डेकिनीशन कौन करेगा ? उस डेफिनीशन को करने में कितनी ग्रडचन ग्रायगी इसको सरकार नहीं समझ रही है । तो नीयरवाई का के ई अर्थ नहीं होता । एक पास में गांव भी होता है, एक पास में गांव के भीतर एक घर भी होता है जो बीयरबाई हो सकता है। एक दूसरे

गांत्र में दस मील भी धर होता है जहां से वह ोज जा कर ग्रपनो खेती कर सकता है । वह भी नीयरबाई होगा । तो यह जो "नीयरबाई" शब्द डाला है वह निर्यंक है ग्रीर उसका केई उपयोग नहीं है ।

फिर रेमीशन का सवाल भाता है ग्रीर ग्रसल में में उसी के ऊपर कहना चाहता हूं । सारे हिन्दुस्तान में रेमिशन एंड सस्पेन्शन के ऊपर बहुत गड़बड़ी है ग्रीर वही क्लाज पूरा का पूरा उठाकर यहां रख दिया गया है। रेमीशन उस समय तक नहीं दिया जाता जब तक दो साल क़ी काप नहीं फेल हो जाती है श्रीर जब कोई इमरजेन्सी ग्रा जाती है तब सस्पेन्शन करते हैं। हर जगह मैंने यही देखा है। यहां भी यही उपयोग होगा कि जब दूसरे साल की भी काप फेल हो जाय तो उसके लिये रेमिशन मिलेगा । दूसरे साल ग्रगर फसल ग्रच्छी ग्रा गई तो सस्पेन्शन पूरा वसूल किया जाता है। दोनों साल की फसल जो स्टैन्डर्ड से रुपये में छः या सात ग्राना फसल होता है उसके अंदर यदि आपकी काप आ गई तो उस समय ग्रापका सस्पेन्शन पूरे का पूरा वसूल कर लिया जाता है। उस समय किसान के लिये भी तकलीफ होती है श्रीर वसूल करने वाले को भी तकलीफ होती है। जिन लोगों ने रेवेन्यू वर्क़ किया है उन्हें मालूम है कि कितनी तकलीफ रियलाइजेशन करने में होती हैं । इसलिये जब प्राप नया एक्ट ला रहें हैं तो फिर क्यों यह क्लाज २१ डाल रहे हैं इसक़ो में खास तौर से समझना चाहता हूं । ग्रापने इसमें क्या खुबी समझी ?

जब सेट्लमैन्ट के संबंध में जो परिपाटी मग्रेजों के जमाने **के चली**  श्रा रही है वह कुछ भी हो, मैं नहीं जानता । होता वह है कि सेट्लमैन्ट में रेन्ट श्रौर प्रोडिक्टिविटी के ऊपर श्राप सेट्लमैन्ट कर सकते हैं । श्रापने एक नया क्लाज यहा पर जोड़ दिया श्रौर उसमें बतला दिया है :

physical features, agricultural and economic conditions and trade facilities and communications;

तो सेट्लमेन्ट करते वक्त कितना इन चीजों को देखा जाता है ? क्वालिटी श्राफ साइल क्या है श्रीर उसकी प्रोडिक्टिविटी क्या है यह सारी बात सेट्लमैन्ट के पेपर में ग्राप को देखने को मिलेगी । क्वालिटी श्राफ साइल भी देखते हैं ग्रीर प्रोडिक्टिविटी भी देखते हैं। अगर किसी के पास एक जमीन है श्रीर उसमें एक बगीचा है तो उस के ऊपर ग्राप रेन्ट बढा दें लेकिन जो कम्युनिकेशन है या फिजिकल कंडीशन है इसके ऊपर सेट्लमेन्ट होता है यह कभी नहीं देखा गया । सेट्लमैन्ट के लिये जो कंडीशन्स पहले प्रिवलेन्ट थीं वे ग्राज भी प्रिवलेन्ट उसको मानकर चलना चाहिये । इसमें स्तास कर यह क्लाज क्यों जोड़ दिया गया है मेरी समझ में नही श्राया । फिर, इसके बाद यह दिया हुन्ना कि जो ग्राज एक बार सेट्लमैन्ट होगा उसके बारे में एडिमिनिस्ट्रेटर को कभी भी राइट है कि वह इसको वभी भी रीस्रोपन कर सकता है। मैं मानता ह यह कह दिया गया है कि ३० साल के या १० साल के भीतर नहीं हो सकता –तीस साल का पीरियंड सेट्लमेन्ट का है ग्रीर दस साल का पीरियड ऐसा है जो रिवाइज हो सकता है। लेकिन इसमें यह जो क्लाज डाल दिया कि गवनंमेन्ट से कंसेल्टेशन करके कभी भी सेट्लमैन्ट एडमिनिस्टेटर फिर से

कर सकता है, यह तो धांघली की चींज होगी, यह दवाव की चींज होगी, यह दवाव की चींज होगी। पह सेट्लमैंन्ट की चींज नहीं होगी। जिसको सेट्लमैंन्ट के रिकार्ड के धनुसार उसका राइट मिला हो वह राइट इस क्लाज के द्वारा जिसमें धापने ३० साल का पीरियड दिया है, धाप छीन रहे हैं। एक तरफ राइट देकर धौर दूसरी तरफ राइट छीनकर धाप उसको फेसिलिटी नहीं दे रहे, यह भी धनुचित है।

दूसरी बात है to preserve the record of rights इस के बारे में लिखा गया है कि इसको सर्वे प्राफिसर भरेगा । तो एक बार सेट्लमैंन्ट होने के बाद रिकार्ड ग्राफ राइट्स बन जाता है ग्रीर एक जगह प्रिजर्व करके रख दिया जाता है ग्रीर जो विलेज ग्राफिसर रहता है उसके पास उसकी अपनी एक कापी रहती है। रिकार्ड श्राफ राइट्स प्रिजर्व करना सर्वे फिसर का काम नहीं होता है, किसी लैन्ड रेवेन्यू ग्राफिसर का काम होता है जो ग्रॉन दि स्पीट जाता है ग्रौर देखता है कि कहां कितना चेन्ज कर दिया गया है, कितनी क्या हो गई । सेट्लमैन्ट के चैप्टर के बाद एकदम से जो रिकार्ड प्राफ राइट्स का चैंप्टर ले लिया गया उसमें यह कन्फ्युजन है कि ये ग्राफिसर सेट्लमेन्ट करता है ।

(Time bell rings)

भभी तो दो ही मिनट हुए हैं, भौर मैंने भभी कुछ कहा ही नहीं है।

MR. DEPUTY CHAIRMAN: You will take three minutes more.

भी निरंजन सिंह : यह तो इतना बड़ा ऐक्ट है भीर बोलने के सिये समय कुछ भी नहीं दिया है। Mr. DEPUTY CHAIRMAN: One and half hour is allotted to this Bill. We have got three more speakers.

श्री निरंजन सिंह : तो एक ही बात कह कर में खत्म करना चाहता हूं।

भी उपसभापति : दो तीन मिनट भीर ले लीजिये ।

श्री निरंजन सिंह : एक बात मैं यह कहना चाहता हूं कि ग्राप ने रूल्स बनाने की तासत एडनिमिस्ट्रेटर दे रखी है । जब पालियामेन्ट इस कानुन को पास कर रही है तो यह उचित मालूम नहीं देता कि इस एक्ट के संबंध में रूल्स एडमिनिस्ट्रेटर बनाये । ग्रसल बात यह है कि सेन्द्रल गवर्नमेन्ट बिल लाई है श्रीर रूल्स बनाने की भी जिम्मेदारी इसी की होनी चाहिये रूल्स बनाने का राइट सेन्ट्रल गवर्नमेन्ट के पास ही रहना चाहिये। जब गवर्नमेन्ट इस चीज से कंसंड है तो एडिमिनि-स्ट्रेटर की जरुरत नहीं होनी चाहिये।

इसके साथ ही साथ मैं यह भी **भ**हना चाहता हं जहां फेगमेंटेशन होर्िंडग के ट्रांसफर का सवाल है, वहाँ हमको म्राज यह परेशानी हो रही कि ग्रापने जगह जगह रोक कर दी है परन्तु फिर भी फेगमेंटेशन को रोक इस बिल में म्रापने चीज को रोकने के लिये नहीं रखा है। होगा क्या कि ग्रगर **धा**पके पास २ १/२ एकड़ जमीन है, उसमें भी यदि एक यूनिट खसरा या सर्वे नम्बर का है तो उसका फ्रेगमेंटेशन होता है। तो यह बात समझ में नहीं ग्राती कि अप इस तरह से कैसे फैंगमेंटेशन रोंकोंगे क्योंकि कहीं पर दो एकड़ फ़ेग-मेंटेशन होगा, कहीं पर एकड़ भीर 3 महीं पर पांच एकड़ होगा । यह कहना

फोगमेंटेशन रोकने कि हम २ १/२ एकड़ का प्राविजन करना चाहते हैं, गलत बात है । उदाहरण के लिऐ मैं फहता हं कि यदि किसी के पास चार एकड जमीन है ग्रीर भ्राप दो भ्रादिमयों में बांटना चाहते है, उन दो भ्रादिमयों के पास सात सात या भाट भाठ एकड़ जमीन है तो वे किस तरह से भ्रवनी खेती में मिलायेंगें। इसका नतीजा यह होगा कि जो राइटफल टैनेन्ट हैं उनको इससे तकलीफ पहुंचेगी । इस तरह से जितने फेगमेंटेशन के कैसेज हैं वे सब निर्दर्थक हें श्रीर इससे श्रापका इम्प्रवमेंट होने वाला नहीं है ।

श्री एल० ललित माधव शर्मा (मनीपुर): उपसभापति महोदय, सदन के सामने मनीपूर के संबंध में जो भूमि सुधार विधेयक स्राया है उसका मैं पूर्ण समर्थन करता हूं । हमारे मनी-पूर राज्य की जो भौगोलिक म्रवस्था है वह देश के ग्रन्य राज्यों से भिन्न है। हमारे राज्य में २५ एकड़ की जो सीलिंग रखी गई वह हमारे लियं बहुत यथेष्ट है , ऐसा मैं समझता हूं। इसका कारण यह है कि मनीपुर चारों स्रोर पहाड़ से घिरा हुआ है और बीच में यह बसा हुग्रा है ७०० वर्गमील का ऐसा इलाका है जिसके तीन भाग के एक में खेती नहीं की जा सकती है। हमारे यहां चार लाख से ऊपर भ्रादि-वासी लोग हैं जो ग्रपनी सुविधा के लिये थोड़ी बहुत खेती करते हैं । हमारे ये लोग हिल एरिया में रहते हैं स्रौर वहां पर ज्यादा खेती करने लायक जमीन नहीं है। ग्राठ हजार वर्ग मील का ऐसा हिल एरिया है, उसकी भौगोलिक ग्रवस्था ऐसी है कि उसका मैदान से किसी तरह का संबंध नहीं है। वह क्षेत्र चारों स्रोर से पहाड़ से घिरा हुआ है और जमीन बढ़ाने को नहीं है। हमारे बहुत से भाई इस तरह की समालोचना करते हैं कि जो यह सीलिंग रखी गई है वह यथेष्ट है लेकिन जहां मैदान हैं वहां ज्यादा होनी चाहिये। जब हमारे यहां जमी ही नहीं है तो हम किस तरह से ज्यादा सीसि

रख सकते हैं। दूसरे राज्यों से जमीन मांगने पर हमें नहीं मिलेगी, इन सब बातों को देखते हुये २५ एकड़ की जो सीलिंग रखी गई है वह उचित है।

ब्रिटिश काल से हमारे यहां कोई जमीं-दारी प्रथा नहीं थी। प्राचीन काल से हमारा देश चीन वर्मा स्रीर दूसरे प्रदेश से लड़ता रहा हमारे यहां जिस घर में चार लड़के होते थे उनमें से एक घर का काम करता था श्रीर तीन लडके देश की रक्षा करने के लिये चले जाते थे। राजा साहब उन्हें जो फी जमीन दे देते थे उसे ही वह खेती के काम में लाते थे। इस तरह की जो जमीन होती थी वह केवल जंगली होती थी। उसे साफ करके ही खेती करने लायक बनाया जाता था और लोग अपने साने का निर्वाह करते थे। यही कारण था कि उस समय यह मांग की गई थी कि पांच साल के लिये ग्रोनरशिप ट्रांसफर नहीं होना चाहिये इसका श्रसली कारण यह भी था कि एक म्रादमी के पास एक एकड़ जमीन एक तहसील में थी तो दूसरे तहसील में दो या चार एकड जमीन थी । हिन्दुस्तान के दूसरे प्रांतों में जमींदारी प्रथा थी श्रौर किसान जमींदार के नीचे खेती करता था ग्रीर वह जमीन को दांसफर भी करवा लेता था। लेकिन हमारे यहां किसानों की हालत ग्रन्य राज्यों के किसानों से भिन्न है। उनकी जमीन एक जगह नहीं है, श्रलग श्रलग तहसीलों में फैली हुई है जिससे वह खेती अच्छी वरह से नहीं कर सकता है। हमारे यहां किसान को ग्रपनी जमीन जोतने के लिये ग्रलग ग्रलग जगह दौड़ना पड़ता है। इस तरह से हमारे यहां की जो परिस्थिति है वह अन्य राज्यों से भिन्न है। हमारे प्रांत में जमींदार नहीं हैं, किसान जमीन के मालिक है । भ्रगर भ्राप देश के भ्रन्य राज्यों में यानी उत्तर प्रदेश, पंजाब तथा श्रीर जगहों के किसानों को देखें तो श्राप जलदी से पहिचान जायेगे कि ये किसान हैं। श्राप किसी भी गांव में चले जायें ग्रापको किसान ग्रीर दूसरे लोगों को

पहिचान े में कष्ट नहीं होगा। लेकिन मनीपुर में किसान ग्रीर दूसरे लोगों के रहन सहन में किसी तरह का कोई अन्तर नहीं है। जिस तरह एक किसान का रहन सहन है उसी तरह से दूसरे लोगों का पहिनाव ग्रीर रहन सहन है। हमारे यहां के शहर ग्रीर गांव के रहने वाले लोग साफ सूथरे कपड़े पहिनते हैं स्रोर बराबर का खाना खाते हैं। लेकिन देश के ग्रन्य राज्यों में हालत दूसरी है। यहां पर जमीं दार करोड़-पति हो जाते हैं लेकिन किसान को खाने श्रीर पहिनने के लिये कपड़ा भी नहीं मिलता है। यहां के किसान को देखने से मालुप हो जाता है कि यह किसान है क्योंकि वह मैले ग्रीर फरे हुगे कपड़े पहिनता है और उनका शरीर पूरी तरह से ढका भी नहीं रहता है। इन लोगों के घर मिट्टी के बने हुये होते हैं ग्रीर घरों में किसी तरह की सफाई नहीं रहती है। लेकिन मनीपुर में ग्राप किसी भी गांव में चले जायें ग्रापको किसानों के घर साफ स्थरे मिलेंगे। जिस तरह से शहर में लोग कपड़ा पहिनने हैं उसी तरह से भ्रापको ये लोग कपड़े पहिने हुये मिलेंगे। भ्रगर श्राप हमारे गांव में चले जायें तो श्रापको यह पता नहीं चलेगा कि कौन किसान है श्रीर कौन साघारण भ्रादमी है। हमारे यहां के लोग स्वावलम्बी होते हैं स्रोर किसी से मांगते नहीं हैं। ऐसा हम लोगों का धर्म हो गया है कि चार लड़के हैं स्रौर पति गुजर गया तो चार बच्चों के पालन के लिये मां किसी से कुछ मांगेगी नहीं वह हमारे घर से धान कूटने का या ग्रीर कोई काम मांगेगी स्रीर काम करके स्रपने बच्चों का पालन करेगी । हमारे यहां हाथ पसार कर मांगने वाला कोई नहीं है। जो हिन्द्स्तान की प्रजा है उसका जमींदारों ने बहुत शोवण किया है ग्रीर यही कारण है कि यहां के किसान ग्रभी तक मुखे हैं। इसलिये ईल्ड लगाने के लिये जो पांच साल का समय मांगा गया है उसके न देने से हमारे दो लाख म्रादमी भूखे मर जायेगे। हमारे यहां छ: लाख में से कम से कम चार लाख लैंड ग्रोनर होंगे जिनके पास तीन एकड़, चार एकड़, छ: एकड़ या दस एकड़ जमीन होगी। २०, २५ एकड जमीन वाले ज्यादा से ज्यादा

श्री एल० ललित माधव शर्मा] तीन चार सौ घर मिलेंगे । यहां २५ एकड़ की सीलिंग रखी गयी है. लेकिन २५ एकड़ वाले मनीपूर में ढाई सौ स्रादमी नहीं हैं क्योंकि हमारा समान स्तर है। जैसा भारत सरकार चाहती है कि सबको बराबर खाना मिले, बराबर घर मिले, बराबर पहनने का कपड़ा मिले, वही परिस्थिति मनीपुर में है। मनीपुर में कोई भ्ला देलने में नहीं श्रायेगा, कोई बेघर देखने में नहीं ग्रायेगा, बिना सफाई का कोई देखने में नहीं ग्रायेगा । ऐसी वहां परि-स्थिति है कि चारों स्रोर पहाड़ होने से जमीन बढाने के लिये कोई जगह नहीं है। इसलिये हमारे यहां २५ एकड़ की सीलिंग रखी गई हैं। जो हमारा बिल है उसका मै स्रागे से पीछे तक सम्पूर्ण समर्थन करता हं। क्योंकि वहां की भौगोलिक परिस्थिति के अनुसार परामर्श करके सिलेक्ट कमेटी में यह पास किया गया है और अभी भी मैं हाउस में इसका समर्थन करता हं।

एक निवेदन मैं श्रीर करना चाहता हूं। दो तीन साल से जो बिकी की हुई जमीन है इसको फिर लौटाना पडेगा । इससे बड़ा भारी झगडा हमारे यहां चलेगा, किसी के घर में विवाह है, किसी के घर में कोई मर गया है, तो वह जमीन बन्धक कर देता है या जमीन की बिकी कर देता है। ग्रब भारत सरकार ने इस बिल में यह रखा है कि दो तीन साल ग्रागे से जो जमीन बिकी की गई है उसको फिर लौटाना पडेगा, लेकिन यह हमारे यहां लागू नहीं होना चाहिये। ठीक नहीं होगा। यहां पर गरीब की जमीन है उसको जमींदार लोग छीन लेते हैं, इस कारण ऐसा रखा गया है। यह दिल्ली के लिये और दूसरी स्टेटों के लिये तो ठीक है, लेकिन मनीपूर में इससे बड़ा भारी झगड़ा होगा। इसलिये मैं होम मिनिस्टर महोदय से निवेदन करूंगा कि इसमें जो उप-**ब**न्ध १०३, १३७, १३६, १४० हैं इनके संबंध में मनीपूर के लिये विशेष रूप से सीचा जाय।

जो बिल है उसका में आगे से पिछे तक पूर्ण हार्दिक समर्थन करता हूं और आशा करता हूं कि हाउस के मेम्बर भी इसका समर्थन करेंगे। हमारे यहां जमीन खरीदने वाला कोई लखपित नहीं है। यदि कोई लखपित होगा भी तो वह रायल फंमिली का होगा और रायल फंमिली का कोई आदमी सी डेढ़ सी रुपये को जमीन का खरीददार नहीं होगा। इसलिये इतना में फिर निवेदन करूंगा कि जिस जमीन की बिकी पहले से हो गई है उसक लिये हमारे यहां की परिस्थित देख कर सोचा जाय।

Shri SONUSING DHANSING PATIL (Maharashtra): Mr. Deputy Chairman, this omnibus Bill deals with various aspects as far as the land problem is concerned. It seems that even the preliminary work land survey, settlement, etc., has not been undertaken in that area. Even though it is claimed to be a ryotwari tenure the formalities are not fully complied with. Now, the Government wants the land revenue code to be applied here as also the provisions relating to fragmentation and tenancy. In one way, it is a combination of three or four measures together. The previous speaker very aptly described the conditions of this former Princely hill State where they have got shifting cultivation. A cultivator does not stick to land but he changes place according to convenience or according the availability of land. called the jhuming process is undertaken in Manipur. Of course, the land-man ratio is also very small here and the pressure of man on land is too big and this measure tries to give security of tenure tenants, have fair rents and some sort of right to purchase land, fixation of rent in terms of some multiple of crop sharing and ceiling lands. If we take into consideration the statistics as regards size of holdings we will find that the range between five acres to ten acres is 9.7 and the percentage of area covered is 22 per cent; between ten acres

and twenty-five acres the number is eight and the percentage of area is 3.4. That shows that the land holders are not big; they are what you might call medium-sized holdings where the area though big comprises of hills and rocks and only the valley portion is worth cultivating. The norms that we apply in regard to landlords and tenants in other areas do not hold good here and from that point of view—as also from the case put up by the previous speaker with his intimate knowledge of the tract—there is a proper case for reducing

the ceiling. That is necessary. I am not one of those who upholds the idea of putting a ceiling on a rather uneconomic holding whereby...

Mr. DEPUTY CHAIRMAN: You can continue on Tuesday.

The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at five of the clock till eleven of the clock on Friday, the 12th August 1960.